

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2373/2012

This the 18th day of April, 2016

Hon'ble Mr. Justice M.S. Sullar, Member, (J)

Hon'ble Mr. K.N.Shrivastava, Member (A)

Ved Pal

S/o Late Sh. Ram Chander

R/o House No. 33/1, Bank Colony,

Mandoli, Delhi.

..... Applicant

(By Advocate: None)

Versus

Municipal Corporation of Delhi

(Shahdara, North Zone)

Through its Commissioner

Town Hall, Chandni Chowk,

Delhi-110006.

..... Respondent

(By Advocate : Shri Rajinder Nischal)

ORDER(ORAL)

By Hon'ble Mr.Justice M.S.Sullar, M(J):

This OA was filed as back as on 05.06.2012. Ultimately, on 09.03.2016, the following order was passed by this Tribunal:

“ This matter pertains to the year 2012. It is noticed that on 29.09.2014, the applicant was given time to file rejoinder. Since then, rejoinder has not been filed. It appears that the applicant is not interested in pursuing his case. However, in the interest of justice, last opportunity is given to the applicant to file rejoinder or for appearance for hearing on 14.04.2016, failing which it will be presumed

that he is not interested in pursuing his case and the matter will be dismissed in default.”

2. Today again, neither anybody is appearing on behalf of the applicant nor rejoinder has been filed. We have no other option but to dismiss the OA in default. Therefore, the OA is dismissed for non-prosecution.

(K.N. Shrivastava)
Member(A)

(Justice M.S.Sullar)
Member(J)

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